

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 4**  
**(Priority List)**

**IA(I.B.C)/953(CH)2024**

**In**

**CP(IB) No. 23/Chd/Pb/2021**

**(Order Reserved on 13.12.2023)**

**IN THE MATTER OF:**

**American Express Banking Corporation ...Petitioner-Financial Creditor**

**Versus**

**C L Engineering Pvt. Ltd.**

**... Respondent-Corporate Debtor**

**Under Section: 7, 60(5), IBC 2016**

**Order delivered on 19.04.2024**

**CORAM:**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Ms. Gultash, Advocate for the Applicant in IA  
No. 953/2024.

**For the Respondent** : Mr. Manuj Nagrath, Advocate.

**ORDER**

Since the Member (Technical) is not present at the time of the hearing of the matter and also refused to attend the Court, with the consent of both the counsels, this matter is adjourned to 24.04.2024.

Sd/-  
**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**